

SPECIAL BENCH
COURT - II

P-106

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/58(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH AUGUST, 2023, 02:00 P.M

IN THE MATTER OF	WINNTUS FORMWORKS PRIVATE LIMITED VS RAJ LAXMI (BIHAR) BUILDCON PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Gursat Singh Vachher, Adv.] For the Operational Creditor
Mr. Pranam Jain, Adv.]

ORDER

1. Ld. Counsel for the Operational Creditor present.
2. Despite notice, none appears for the Corporate Debtor. It seems that the notice could not be served. Therefore, Registry is directed to issue notice to the Corporate Debtor by way of speed post and by email and place tracking information on record.
3. The Operational Creditor is permitted *Dasti service*.
4. Hard copy of the Petition be filed if not done earlier.
5. List the matter on **06.10.2023**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)